

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:6025
ANSWERED ON:03.05.2013
OIL SPILL FROM ONGC PIPELINE
Natarajan Shri P.R.;Rao Shri Nama Nageswara

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether a case of oil spill from Oil and Natural Gas Corporation Limited (ONGC) pipeline in Adiyakkamangalam village of Nagapattinam District in Tamil Nadu State has come to the notice of the Union Government in the recent past;
- (b) if so, the details thereof;
- (c) whether any investigation has been conducted by the Government in this regard;
- (d) if so, the details thereof; and
- (e) the action taken/being taken for soil remediation and compensation package to the farmers concerned?

Answer

Minister of State in the Ministry of PETROLEUM & NATURAL GAS (SMT. PANABAACA LAKSHMI)

(a) & (b) Yes, Madam. An oil spillage occurred from Oil and Natural Gas Corporation (ONGC) pipeline in Anaimangalam village of Nagapattinam District in the state of Tamil Nadu.

The incident of oil spill occurred from an unused 4.5" diameter, 18 km long old, oil trunk line from Adiakamangalam Group Gathering Station (GGS) to Narimanam GGS near Anaimangalam village of district Nagapattinam on 02.11.2012. On the same day, ONGC field crew visited the spot to take necessary action. The entire oil spill and contaminated & soaked soil has been removed from the site within a few days. The said line has been de-commissioned and capped from both the ends on 05.03.2013 as per directions by Central Pollution Control Board (CPCB).

(c) & (d) Oil Industry Safety Directorate (OISD), a technical directorate under Ministry of Petroleum and Natural Gas, Government of India conducted investigation. OISD has given specific recommendations to ONGC as per the extent OISD Standards and guidelines which includes installation of Supervisory Control and Data Acquisition (SCADA) system for flow measurement through monitoring instruments (flow meter) and carrying out regular ground line patrolling for detection in the event of leakage etc.

(e) The contaminated soil has been removed and transported from the site by ONGC and fresh soil was used for refilling at the location. ONGC has entered into an agreement with Tamil Nadu Waste Management Limited for disposal of contaminated soil at their Treatment, Storage and Disposal Facility (TSDF) at Gummidipoondi. ONGC has applied to TNPCB for authorization to transport and dispose oil contaminated soil (hazardous waste) to TSDF.

Compensation was paid to all of the 12 affected landowners, to the tune of Rs. 6,43,058/- on 12.11.2012 as fixed by Revenue Divisional Officer, Nagapattinam.